## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## **Petition No. 247/TT/2015**

Subject Approval under Regulation 4(3)(ii) and 86 of the Central

> Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 24 of Central Electricity Regulatory Commission (Conduct of Business) Regulatios, 1999 for commissioning and determination of transmission tariff from COD to 31.3.2014 for tariff block 2014-19 for 02 No. 220 kV Line Bays at Moga under "Augmentation of Transformers in Northern Region- Part A"

in Norhtern Region

Date of Hearing 14.12.2015.

Coram Shri A. S. Bakshi, Member

Dr. M. K. Iyer, Member

Petitioner Power Grid Corporation of India Limited (PGCIL)

Respondents Uttar Pradesh Power Corporation Ltd. & 16 others

Parties present Shri S.S. Raju, PGCIL

Shri Jasbir Singh, PGCIL.

Shri Ved Prakash Rastogi, PGCIL

Shri Rakesh Prasad, PGCIL Shri M.M. Mondal, PGCIL Shri S.K. Venkatesan, PGCIL

Shri R. Prasad, PGCIL

Ms. Treepti Sonkatar, PGCIL

## **Record of Proceedings**

The representative of the petitioner submitted that:-

a) The instant petition has been filed for determination of transmission tariff from COD to 31.3.2014 for Tariff block 2014-19 for 02 No. 220 kV Line Bays at

- Moga under "Augmentation of Transformers in Northern Region- Part A" in Northern Region
- b) The scheduled COD was 5.10.2014 and actual COD was 28.6.2015. There has been a time over-run of 9 months mainly on account of non-readiness of 220 kV downstream line of PSTCL.
- c) Approval of the date of commercial operation under Regulation 4(3)(ii) of the 2014 Tariff Regulations and grant of tariff for inclusion in POC computation under Regulation 7(7) (i) of 2014 Tariff Regulations.
- In response to the Commission's query as to why PSTCL has not been made a respondent in the instant petition, the representative of the petitioner submitted that its agreement was with the distribution company and not the transmission company and hence PSTCL has not been made a respondent.
- 3. As regards the petitioner's prayer for approval of date of commercial operation under Regulation 4(3)(ii) of the 2014 Tariff Regulations, the Commission observed that the petitioner has prayed for approval of the date of commercial operation of the instant asset as the downstream assets of PSTCL were not commissioned. As such, Commission desired to hear the PSTCL before deciding the issue of COD of the instant asset. Accordingly, the Commission directed the petitioner to implead PSTCL also as one of the respondents in the matter.
- The Commission directed the petitioner to array PSTCL as respondents, file amended memo of parties and serve a copy of the petition alongwith this RoP in three days on PSTCL.
- 5. The Commission further directed the petitioner to file the following information on affidavit with a copy to the respondents by 28.12.2015:
  - a. RCE, if any, along with the re-apportioned approved cost duly certified by the competent authority, if any.
  - b. The time over-run analysis with standard method such as PERT chart/L2 schedule, and explain/justify the activities affected which caused the delay in project execution. Also furnish the efforts made by the petitioner to reduce the delay and consequent cost implication.
  - c. The detailed calculations of initial spares as per Form -13.



- d. Break up of IDC/IEDC discharged upto SCOD and from SCOD to actual COD as per Regulation 11(A)(1) of 2014 Tariff Regulations along with supporting computation. Furnish the amount of Capital Liabilities (inclusive of un-discharged IDC and IEDC) in Gross Block. Further, with regard to balance and retention payment claimed in 2015-16, 2016-17 and 2017-1, furnish the details of contract for which payment has been retained and balance payment to be made in support of claim of additional capitalization.
- e. The certificate issued by RLDC as per Regulation 5(2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date for the assets commissioned.
- f. An undertaking mentioning the actual equity infused for the total capital cost as on COD is not less than 30% of the total cost submitted in the petition.
- g. The color SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems.
- The Commission directed the respondents to file their replies by 14.1.2016 and 6. the petitioner to file rejoinder, if any, by 22.1.2016. The Commission also directed to list the matter on 27.1.2016.

By order of the Commission

sd/-(V. Sreenivas) Dy. Chief (Law)